

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India

(Insolvency Resolution Process for Corporate Personae) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF VASAN HEALTH CARE PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of the Corporate Debtor	Vasan Health Care Private Limited
2. Date of Incorporation of Corporate Debtor	22 nd June 2007
3. Authority under which Corporate Debtor is Incorporated/Registered	Companies Act, 1956
4. Corporate Identity Number	U85110TN2007PTC064072
5. Address of the Registered Office of the Corporate Debtor	No. 70, Dr Radhakrishnan Salai, Westminster Complex, Mylapore, Chennai 600 004
6. Insolvency commencement date in respect of Corporate Debtor	21 st of April 2017
7. Estimated date of closure of Insolvency Resolution process	18 th October 2017
8. Name, address, email address and the registration number of the interim resolution professional	V. Mahesh, 39/19, Aspen Court, III Floor, RA Puram 6 th Main Road, RA Puram, Chennai 600 028 maheshvenki@vmacs.co.in/ vmacsibc@vmacs.co.in 044-24331082 IBBI/IPA-002/IP-00215/2016-17/1930
9. Last date of submission of claims	4 th of May 2017

Notice is hereby given that the National Company Law Tribunal has ordered commencement of a Corporate Insolvency Resolution process against the Vasan Health Care Private Limited on 21st April 2017.

The Creditors of Vasan Health Care Private Limited are hereby called upon to submit a proof of their claims on or before 4th of May 2014 to Mr. V. Mahesh, Interim Resolution Professional at the address mentioned against item 8.

The Financial Creditor shall submit their proof of claims by electronic means only. The Operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

S/d

V. Mahesh, (Interim Resolution Professional)

IBBI/IPA-002/IP-00215/2016-17/1930

Date: 24.04.2017

Place: Chennai